

**HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD  
(Special Original Jurisdiction)**

MONDAY, THE NINTH DAY OF SEPTEMBER  
TWO THOUSAND AND TWENTY FOUR

**PRESENT**

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE**

**THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

**WRIT PETITION NO: 24831 OF 2024**

**Between:**

1. Smt. M.Sujatha, W/o Shekar, Age. 47 years, Occ. Employee R/o H.No.9-40/5, Street No.8 Ravindra Nagar, Hyderabad-500007
2. 2.Sri. S. Shekar, S/o S. Buchaiah Age. 53 years, Occ. Employee R/o H.No.9-40/5, Street No.8 Ravindra Nagar, Hyderabad-500007

**...PETITIONERS**

**AND**

1. Bank Of Baroda, Banjara hills Branch, Situated at H.No 8-2-596/5, Road No. 10, Banjara Hills, Hyderabad - 500 034, Rep. by its Authorized Officer.
2. Sri. Koneru Vidya Sagar, S/o Rama Mohan Rao, Aged about major, Occ . Business, R/o Flat No. 402, Plot No.9 and 10, Pragathi Colony, Gandhi Nagar, Meerpet, Ranga Reddy District, Hyderabad - 500 097.

**...RESPONDENTS**

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to pass order or orders direction more particularly in the nature of writ of Mandamus or any other appropriate writ, order or direction to consider the representation dated 18.07.2024 by the respondent No. 1 consequently furnish the details of the payment dues to pay the loan amount and consequently direct the respondents to handover the physical possession of the property. i.e., All that the part and parcel of the Open land bearing Plot No. 100, Sy. No.44, admeasuring 311.00 Sq. Yds Situated at Block No.3, Prashanthi Hills, Meerpet Village, Saroor Nagar Mandal under Meerpet Grampanchayat, Saroor Nagar Mandal, R.R District, by receiving loan amount.

**IA NO: 1 OF 2024**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct respondents to handover the physical possession of the property i.e., All that the part and parcel of the Open land bearing Plot No. 100, Sy. No.44, admeasuring 311.00 Sq. Yds Situated at Block No.3, Prashanthi Hills, Meerpet Village, Saroor Nagar Mandal under Meerpet Grampanchayat, Saroor Nagar Mandal, R.R District by receiving loan amount, before this Hon'ble Court.

**Counsel for the Petitioners: M/s. P.HAMSA DURGA, REP. FOR  
SRI D.RAGHAVULU**

**Counsel for the Respondents: --**

**The Court made the following: ORDER**

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE  
AND  
THE HON'BLE SRI JUSTICE J. SREENIVAS RAO**

**WRIT PETITION No.24831 of 2024**

**ORDER:** (per the Hon'ble the Chief Justice Alok Aradhe)

Ms. P. Hamsa Durga, learned counsel appears for  
Mr. D. Raghavulu, learned counsel for the petitioners.

2. Learned counsel for the petitioners after arguing the  
matter to some extent seeks leave of this Court to withdraw the  
Writ Petition with liberty to the petitioners to take recourse to  
the remedy as may be available to the petitioners for redressal  
of their grievance.

3. In view of aforesaid submission, the Writ Petition is  
dismissed as withdrawn in terms of the liberty as prayed for.

Miscellaneous applications, if any pending, shall stand  
closed. There shall be no order as to costs.

**SD/- N. CHANDRA SEKHAR RAO  
ASSISTANT REGISTRAR**

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**SECTION OFFICER**

To,

1. One CC to SRI D.RAGHAVULU, Advocate [OPUC]
2. Two CD Copies

BSR  
GJP

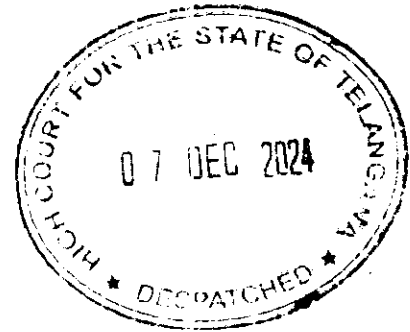
*Jep*

**HIGH COURT**

**DATED: 09/09/2024**

**ORDER**

**WP.No.24831 of 2024**



**DISMISSING THE WRIT PETITION  
AS WITHDRAWN,  
WITHOUT COSTS**

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4/12/24*